

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 92/MP/2018

Subject : Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No. 1's obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner.

Date of Hearing : 20.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Shiga Energy Private Ltd. (SEPL)

Respondents : Power Grid Corporation of India Limited and Another

Parties present : Shri Deepak Khurana, Advocate for the Petitioner
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceeding

Learned counsel for PGCIL requested the Commission to take on the record the reply filed in the matter. Learned counsel further submitted that since Govt. of Sikkim is the owner of the transmission line and PGCIL is only executing the works, Govt. of Sikkim should be impleaded as main party to the petition.

2. Learned counsel for the Petitioner submitted that it will examine the matter and will file its submission with regard to impleadment of Govt. of Sikkim as main party to the Petition.

3. After hearing the submissions of the learned counsels for the Petitioner and PGCIL, the Commission took on record the reply of PGCIL. The Commission further directed the Petitioner to file its submission on the impleadment of Govt. of Sikkim and rejoinder by 12.1.2019, with an advance copy to the Respondents. The Commission directed the parties that due date of filing the submission and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

Sd/-

(T. Rout)

Chief (Law)